Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 12.12.2013

The meeting No.35/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 12.12.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC

The agenda for meeting No.35/AM-14 dated 12.12.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

Case No.:2/	/35/84-ALC3/2013	Party Nar	ne: SUNRISE S	SILK UDYOG	Meet No/Date:35/84- 12.12.2013		Status: Approved
HQ File :01/	/84/050/00261/AM14/	RLA File	:07/24/040/004	58/AM13/	Lic.No/Date:0710097 24.07.2013	028	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
S.No.	Export Product		Export	Import item		Quantity	\neg

$\ _1$			Quantity		allowed
	1.	Dyed/Printed/Embroidered warp	49490	Cut Pile Fabric	50000 Sq.
		pile Fabric, cut, Width 44/45	Sq. meter	undyed/dyed/Unprinted Width	meter
		Inches 160-200 GSM (Fabrics		44/45 Inches 160-200 GSM	
		made out of 82% Rayon, 10%		(Fabrics made out of 82% Rayon,	
		Nylon filament yarn and 8% silk		10% Nylon filament yarn and 8%	
		yarn with 10%+-variation		silk yarn with 10%+-variation	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

HQ File :01/84/050/00169/AM14/ RLA File :35/24/040/00023/AM14/ Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the not furnished some information sought by DC (MSME) vide their letter dated 11.10.2012. In view of above, the C was unable to finalize the norms and constrained to reject the case.	Case No.:11/24/84-ALC3/2013	Party Name: LOYAL TEXTILE MILLS L'	ΠD Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Reject
not furnished some information sought by DC (MSME) vide their letter dated 11.10.2012. In view of above, the C	HQ File :01/84/050/00169/AM14/	RLA File :35/24/040/00023/AM14/	II.	Rejected
RLA may take suitable consequential action accordingly.	not furnished some information soughwas unable to finalize the norms and	1 1		

Case No.:12/24/84-ALC3/2013	Party Name: LOYAL TEXTILE MILLS LTD		Status: Reject
HQ File :01/84/050/00170/AM14/		Lic.No/Date:3510041934 22.08.2013	Rejected

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the firm has not furnished some information sought by DC (MSME). In view of above, the Committee was unable to finalize the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

		Party Name: TREXTA INDIA LEATHER ACCESSORIES MFG. CO. P. LTD	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Deferred
4	HQ File :01/84/050/00177/AM14/			Defer Date: 26.12.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.12.2013.

		1.0.10.0010	Status: Approved
HQ File :01/84/050/00190/AM14/		Lic.No/Date:0710097963 02.09.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has enclosed sample of both – full insole and half insole and also given calculation of cutting of insole board and shank board. Accordingly, based on information furnished by the firm and allowing 5% wastage, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting calculate the following norms to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Footwear Inc	4,00,000	Relevant thickness Cellulose	14,224 Nos.
	Footwear Insole components –	Pair	Insole Board of 1.00x1.5	
	Full insole-3,00,000 pairs, Half		meter	
	insole-1,00,000 pairs		Relevant thickness Shank	6452 Nos.

				Board 1.06x1.58 meter		
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						

		Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Deferred
6	HQ File :01/84/050/00178/AM14/			Defer Date: 02.01.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 02.01.2014.

		Party Name: THE TRAVANCORE MATS & MATTING CO	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Deferred
 7	HQ File :01/84/050/00182/AM14/			Defer Date: 02.01.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the information sought by DIPP vide their deficiency letter dated 23.10.2013. The case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 02.01.2014.

	Case No.:6/26/84-ALC3/2013		Status: Deferred
8	HQ File :01/84/050/00185/AM14/	10.09.2013	Defer Date: 09.01.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of import item mentioned in application received manually is different than that mentioned in online application. It is also observed that DIPP has already issued a deficiency letter to the applicant firm for furnishing the requisite information/details in support of their proposal. Accordingly, the Committee has decided to await the requisite information/details from the applicant firm and deferred the case for re-listing on 09.01.2014.

	Case No.:10/31/84-ALC3/2013		 	Status: Deferred
9	HQ File :01/84/050/00223/AM14/		l l	Defer Date: 09.01.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The reply received from the applicant firm has been forwarded to DC (MSME). It was decided to defer the case for re-listing on 09.01.2014.

Case No.:5/28/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	10.10.0010	Status : Approved
HQ File :01/84/050/00211/AM14/		Lic.No/Date:0710098733 30.09.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/85/2013-14/Hosy., dated 12.12.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress made of 100% Cotton	4320 Nos	100% Cotton Woven	2.11 Sq.
	Woven Yarn Dyed fabric GSM-		Yarn Dyed fabric GSM-	meter per
	110 (Style No. CX87119248)		110	piece
	(Tolerence Plus or minus 10%)		(Tolerence Plus or	
			minus 10%)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/35/84-ALC3/2013

110

Party Name: SRI TEXTILE ERODE

Meet No/Date:35/84-ALC3/2013

Status:

		PRIVATE LIMITED,	12.12.2013	Deferred
	HQ File :01/84/050/00262/AM14/	RLA File :32/21/040/00133/AM14/	Lic.No/Date:3210070023 20.11.2013	Defer Date: 09.01.2014
11	Decision: The Committee considered	the case as per agenda alongwith other	relevant naners and observed the	at applicant firm

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement of the garment, CAD/lay-marker and sample of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 09.01.2014.

		13		Status:
		PRIVATE LIMITED,	12.12.2013	Deferred
	HQ File :01/84/050/00263/AM14/			Defer Date:
			20.11.2013	09.01.2014.
12	Decision: The Committee considered	the case as per agenda alongwith other	relevant papers and observed th	at applicant firm
	has not provided measurement of the	garment, CAD/lay-marker, sample an	d application of each fabric in ex	cport product in

support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available

the above information/details for consideration of the proposal. The case stands for re-listing on 09.01.2014.

	Case No.:5/35/84-ALC3/2013	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Deferred
13	HQ File :01/84/050/00264/AM14/	Lic.No/Date:0210196620 21.11.2013	Defer Date: 09.01.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.

Case No.:6/35/84-ALC3/202	Party Name: ADITYA BIRLA NU LIMITED.,	VO Meet No/Date:35/84-ALC3/2	2013 Status: Deferred
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	HQ File :01/84/050/00265/AM14/	RLA File :02/24/040/00143/AM14/	Lic.No/Date:0210196868	Defer Date:
14			27.11.2013	09.01.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.

Case No.:1/35/84-ALC3/2013	I	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Approved
HQ File :01/84/050/00260/AM14/		Lic.No/Date:0810126739 28.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allow	wed
		Quantity			
1.	10NE/59 Tex Yarn (containing Para Aramid Fibre = 4363 Kgs.,	10,000 Kgs.	Mod Acrylic Fibre	3024 (including	Kgs. 4%
	Mod Acrylic Fibre = 2908 Kgs.			wastage)	
	& Stainless Steel wire = 2729		Para Aramid Fibre	4538	Kgs.
	Kgs.)			(including wastage)	4%
			Stainless Steel wire	2756	Kgs.
				(including	1%
				wastage)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

15

Manual Agenda Cases

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(16)

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Case No.405	M/s. Galaxy Elegant Fashions Pvt. Ltd., New Delhi.
NC 35/14 dt. 12.12.2013	File No. 01/84/50/415/AM-13/DES-V
Re-fixation of input output no	orms against Advance Authorisation No.0510342519 dated
04.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PH facility has not been availed by the firm during the meeting. However, the representative of the firm came and met at 3.30 PM and requested for one more chance. Therefore it is decided to defer the case for re-listing on 26.12.2013.

(17)

Case No.406	M/s. Galaxy Elegant Fashions Pvt. Ltd., New Delhi.
NC 35/14 dt. 12.12.2013	File No. 01/84/50/416/AM-13/DES-V
Re-fixation of input output	norms against Advance Authorisation No.0510340389 dt.
07.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PH facility has not been availed by the firm during the meeting. However, the representative of the firm came and met at 3.30 PM and requested for one more chance. Therefore it is decided to defer the case for re-listing on 26.12.2013.

(18)

Case No.407	M/s. Radnik Exports, New Delhi.

NC 35/14 dt. 12.12.2013	F.No. 01/84/162/158/AM-14/DES-V			
Fixation of input output norms in respect of Annual Advance Authorisation No.0510351464				
dated 12.04.2013.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of CAD as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	71/0-Ladies Blouse with Tightening at	5789 Nos.	91% Silk, 9% Metallised	3.35 Sq. meter
	bottom made of 91% Silk, 9%		Fiber Woven Fabric,	per piece
	Metallised Fiber Woven Fabric,		Width 43" (cuttable 40")	
	GSM-31+/-10% (Style: PC ZINGO)		GSM-31+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
